

GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION No. 39
TO BE ANSWERED ON 04.12.2023

Import of coal

39. SHRI JAVED ALI KHAN:

Will the Minister of COAL be pleased to state:

- (a) whether various private companies have been importing coal by overinvoicing/overpricing at inflated price leading to inflated cost of fuel and overpayment for electricity by consumers of the country;
- (b) whether Government would inquire into the alleged scam and fix responsibility in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a) to (d): As per the existing import policy, coal is kept under Open General License (OGL) and consumers are free to import coal from the source of their choice as per their contractual agreement on payment of applicable duty. The mandate of the Ministry of coal is to ensure coal production in the country.

The Ministry of Coal has recorded a remarkable surge in overall Coal production during the month of November 2023, reaching 84.53 MT (Provisional), surpassing the figures of 76.14 MT, of the corresponding month in previous year, representing an increase of 11.03%.

The Cumulative Coal Production (up to November 2023) has seen quantum jump to 591.28 MT (Provisional) in FY' 23-24 as compared to 524.53 MT during the same period in FY' 22-23 with a growth of 12.73%.
